

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.**

**Original Application No. 96 of 2023**

**P. Palanisamy,  
Salem**

**...Applicant**

**Vs**

**The State of Tamil nadu & others.**

**....Respondents**

**INDEX**

<b>S. No</b>	<b>Description</b>	<b>Page No.</b>
<b>1.</b>	<b>Joint Committee Report on Suo Motu Original Application No. 227/2023 (PB) renumbered as Original Application No. 96/2023 (SZ) compliance to the Hon'ble NGT (PB) direction dated 25/05/2023</b>	<b>1 - 32</b>



**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith ,  
Advocate, Chennai.**

**Joint Committee Report on Suo Motu Original Application No. 227/2023 (PB) renumbered as Original Application No. 96/2023 (SZ) registered under Section 14 and 15 of National Green Tribunal Act, 2010 based on a letter petition dated 04.01.2023 from Shri P. Palanisamy, Member Tamil Nadu Federation of All Farmers' Association, Resident of 1/99, KSP Nagar, Mallur, Salem, State of Tamil Nadu in compliance to the Hon'ble NGT (PB) direction dated 25/05/2023**

### **1.Back Ground**

The Hon'ble National Green Tribunal (PB), New Delhi in the matter of original application No. 227/2023 registered under Section 14 and 15 of National Green Tribunal Act, 2010 based on a letter petition dated 04.01.2023 from Shri P. Palanisamy, Member Tamil Nadu Federation of All Farmers' Association, Resident of 1/99, KSP Nagar, Mallur, Salem, State of Tamil Nadu directed on 25/05/2023 (Copy enclosed as Annexure-1) as in point 7, 8 , 9 & 10 that,

*7. Considering the above allegations, we find that a substantial question relating to environment due to implementation of Scheduled Enactments under NGT Act, 2010 has arisen. However, before taking any further action in the matter we find it appropriate to obtain a factual report for the purpose whereof we constitute a Joint Committee comprising State PCB, CPCB, Regional Office MoEF & CC Chennai and District Magistrate Salem. State PCB shall be the nodal agency for coordination and compliance of this order.*

*8. The said committee shall visit the site, collect all relevant informations and submit a factual report within two months to the Registrar, Southern Zone Bench of this Tribunal at Chennai, by e-mail, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF, who shall place the matter before the Bench for further orders.*

*9. The Report besides providing factual status on consent compliance of the industries in question, may also provide number of such industries and final mode of disposal of effluents. The Committee may also take into account River Action Plan prepared for Thirumanimutharu which is one of the polluted River stretch in Tamil Nadu, falling in Priority I.*

*10. Registry shall transfer record of this matter to Southern Zone Bench, Chennai for further proceedings.*

As per the above direction, the case has been transferred to Hon'ble NGT (SZ) and renumbered as original application No. 96/2023.

## **2. Constitution of the Joint committee:**

In compliance to the direction of Hon'ble NGT (PB), the joint committee was constituted with the following members.

1. Mrs. H.D. Varalaxmi, Scientist 'E', Regional Director, CPCB, Chennai.
2. Dr. E. Arockia Lenin, Scientist 'D', MoEF & CC, Regional Office, Chennai.
3. Mr. D. Anbaiyanathan, RDO, Salem (nominated official by District Collector, Salem).
4. Er. K. Senthil Vinayagam, DEE, TNPCB, Salem (Nodal Officer).

## **3. Inspection of the Joint committee:**

The members of the joint committee convened a meeting at the office of District Environmental Engineer, TNPC Board, Salem on **17.08.2023**. During the meeting, the DEE, TNPCB, Salem informed that "*the letter petition which formed the basis for the Suo Motu application was received in the office of TNPCB, Salem through Mudhalvarin Mugavari - IIPGMS Portal and the said complaint was investigated by TNPCB officials and reply has been sent to the petitioner vide DEE, TNPCB, Salem letter dated 09.01.2023. However, the letter was not delivered to the petitioner and returned to the O/o. DEE, Salem with remarks that "No such person in the addressee return to the sender" on 27.01.2023.*

*Further, the same petition was received from the Government of Tamil Nadu through TNPC Board memo dated 10.01.2023 and action taken on the complaint was submitted to TNPC Board vide DEE, TNPCB, Salem letter dated 23.01.2023. Based on the reply submitted to Board, a confidential enquiry was initiated by the JCEE(M), TNPCB, Salem.*

*In the enquiry conducted by the JCEE(M), TNPCB, Salem on 29.03.2023 at 4.30 pm, the alleged petitioner Mr. P. Palanisamy, s/o. S. Periyannan, residing at No. 1/8, KSP Nagar, Mallur, Salem had appeared before the JCEE(M), TNPCB, Salem and given a written declaration stating that "he has not given any complaint relating to environmental degradation by industries, pollution control board officers to Directorate of Vigilance and Anti-Corruption, Chennai or to any offices". He also stated that "he is residing in KSP Nagar, Mallur and someone*

*has used his identity to lodge the complaint, he has nothing to do with the complaint or the information given in the complaint”.*

Again, the alleged petitioner Mr. P. Palanisamy, s/o. S. Periyannan, residing at No. 1/8, KSP Nagar, Mallur, Salem was called upon before the committee members on 17.08.2023 and he reiterated that he has not given any complaint to any offices, and he was not aware of any of the industries/individuals mentioned in the complaint.

Subsequently, it was observed that the complaint petition contained a mobile number which was darkened in all the communications received by the TNPCB; however, the postal cover of the complaint letter received from the Hon'ble NGT (PB) had the mobile number as “9600997575”. When the said number was dialed by the committee member, a person named “Palanisamy” answered the call. Upon enquiry, he stated that “he is Palanisamy residing at Vaniyambadi Village, Salem South Taluk”, further he stated that “he had already received a call from Chennai, requesting to appear before a court regarding a complaint; and he told them that he didn't make any complaint and not aware of anything related to the said complaint or any of the matters stated in the complaint. When it was requested to appear before the committee for a statement, he said that he had met with an accident and could not leave his home.

Further, the joint committee members inspected the following units mentioned in the complaint letter and the observations made during the inspection are as follows.

**a. M/s. Allwin's Process**

The unit of M/s. Allwin Process is located at 29/2,3,5A of Pallapatti Village and 31/3A of Annathanapatty town, Salem South taluk, Salem District. The unit has obtained Consent to Operate (CTO) vide Procs. No. F.0392SLM/RS/DEE/TNPCB/SLM/W&A/2015 dt 21.09.2015 with validity up to 31.03.2016 for the following activities

- Manufacture of Bleached Yarn - 34.3 T/M
- Generation of Trade effluent I (RO Permeate) -96.25 KLD to be Recycled to process and Trade Effluent II (RO Reject) -3.75 KLD for disposal into Solar Evaporation Pans (SEP).
- Generation of Sewage 0.9 KLD for disposal on Industry's own land.
- Discharge of Emissions from the Boiler 1.5 T with stack height of 15 m and DG set-62.5 KVA with stack height of 4 m.

The consent was subsequently renewed up to 31.03.2021. Since then the consent was not renewed.

During joint committee inspection, it was observed that there were no machineries in the said premises and no authorized persons were available except for a guard who informed that the premises was not in use for past two years.



**Photos showing no machineries existing in the premises and non-operation of the Effluent Treatment Plant (ETP) and no discharge to River Thirumanimutharu.**

#### **b. M/s. Bhuvana Dyers**

The unit of M/s. Bhuvana Dyers located at TS.No.101/2 Part, Ward-AA, Block 57 A, Andipatti village, Salem South taluk, Salem District.

The unit had obtained consent to operate (CTO) vide Board's Procs.No. FS/TNPCB/F.2243/SLM/W&A/99 dated 10.03.99 with validity up to 31.03.1999 for the following activities

- to manufacture Dyed Cotton Yarn 3.75 T/M manually
- to generate 0.2 KLD of sewage
- Trade Effluent I (wash water effluent) of 10 KLD to be recycled into process & Trade Effluent II of 0.5 KLD (Dye bath liquor) for disposing into the mechanical evaporator
- Discharge emissions from the stacks attached to boiling ovens 2 nos. with stack height of 6 m each.

The unit was issued with direction for closure vide TNPC Board Proceedings dated 30.11.2016 for not operating the ETP and discharging untreated trade effluent outside the premises. Thereafter suspension of closure direction to the unit was issued intermittently with limited validity. Subsequently the consent was renewed with a validity up to 31.03.2021.

Subsequently, the unit has obtained CTO-Direct (amendment) vide Board's Proc.No.F.1746SLM/RS/DEE/INPCB/SLM/W&A/2021 Dated: 16/04/2021 with validity up to 31.03.2022 for the management change and change in the point of disposal of trade effluent from mechanical evaporator to solar evaporation pan. Earlier Mrs. Bhuvaneshwari was the proprietrix of this unit. After land settlement, Thiru.T.S Prabakaran, the applicant is the proprietor of this unit. In this connection, the proprietor furnished no objection in a stamp paper from Mrs.Bhuvaneshwari. The consent was issued for the following activities

- to manufacture Dyed Cotton Yarn 3.75 T/M manually
- to generate 0.2 KLD of sewage
- to generate Trade Effluent I (RO permeate) of 10.263 KLD to be recycled into process & Trade Effluent II (RO reject) of 0.237 KLD for disposing into the SEP

Subsequently the consent was renewed with a validity up to 31.03.2025 vide TNPC Board Proceedings, dated 02.12.2022 with a condition that the unit shall achieve Zero Liquid Discharge of trade effluent.

Accordingly, the unit was issued with suspension of closure direction vide TNPC Board Proceedings, dated 06.01.2023 with validity up to 6 months for trial run of the ZLD system. Further, the unit has not requested for the extension of the suspension of closure order. Hence, the power supply of the unit was disconnected on 06.07.2023 by the TANGEDCO due to expiry of the suspension direction.

During inspection of joint committee, the unit was not in operation and no effluent observed in the ETP, the proprietor informed that the unit was not in operation due to the expiry of the suspension of the closure direction and disconnection of power supply by the TANGEDCO.



Photos showing non-operation of the unit and Effluent Treatment Plant (ETP) without any trade effluent.

**c. M/s. Allwin Process (formerly M/s. Raj Dyeing)**

The unit of M/s. Allwin Process (formerly M/s. Raj dyeing) located at SF.No.2/2A1B, Erumapalayam Village, Salem Taluk, Salem District. The unit of M/s. Raj Dyeing located at S.F.No 2/2A, Erumapalayam Village, Salem taluk, Salem District had obtained Consent to Operate to carry out Dyed Cotton Yarn - 13T/M manually vide Proc.No. F2/TNPCBD/F.233/SLM/W&A/99 dated: 01.09.99 with validity up to 31.03.2000.

The unit was issued with direction for closure vide TNPC Board Proceedings dated 03.03.2015 for not operating the ETP and discharging untreated trade effluent into road side drain. Thereafter suspension of closure direction to the unit was issued intermittently with limited validity.

Further, Consent was issued with amendment to carry out Dyed Cotton Yarn-4T/M and to generate and dispose the sewage of 0.3 KLD on industry's own land and the trade effluent of 24.86 KLD for recycled in their process and 0.34 KLD in solar evaporation pan under the Water (P&CP) Act 1974 as amended vide Proc. No. F.0428SLM/RS/DEE/TNPCB/SLM/W/2019 dated: 05/08/2019 and discharge of emission arising from the Stack attached to boiler and DG set under the Air (P&CP) Act 1981 as amended vide Procs. No. F.0428SLM/RS/DEE/TNPCB/SLM/W/2019 dated: 05/08/2019 with validity up to 31.3.2020

Later, the unit M/s. Allwin Process has purchased the said unit of M/s. Raj Dyeing along with land and obtained the lease agreement from old management for running of dyeing unit and also changed the unit's name as M/s.Allwin Process. After subdivision of land, now the unit is located in SF.No.2/2A1B; Erumapalayam Village, Salem Taluk, Salem District. The unit has obtained consent of the Board vide Proc. F.0428SLM/RS/DEE/TNPCB/SLM/A/2022 Dt: 03/12/2022 with validity up to 31.03.2023 for carrying out the following activities

- Manufacturing of dyed cotton yarn-4 T/Month

- Generation of sewage -0.3 KLD for disposal on Industry's own land
- Generation of trade effluent I (RO permeate & MEE Condensate) -25.05 KLD to be recycled to process and trade effluent II (MEE Concentrate) -0.15 KLD to be sent to Solar Evaporation Pan.
- Discharge of Emissions from the Boiler -2.0 T with stack height of 20 m and DG set-125 KVA with stack height of 5 m.

Subsequently, the unit has obtained Revocation of closure direction and Restoration of power supply on compliance of the directions of TNPCB vide Board's Procs. dated 20.12.2022.

During inspection of joint committee, the unit was not in operation, the unit, ETP and APC measures were under operable condition and the person in charge informed that the unit has not resumed its operation due to poor work order the operation of the unit was closed since then.



Photos showing non-operation of the unit and Effluent Treatment Plant (ETP).

#### 4. Inspection of such industries and final mode of disposal of effluents

The joint committee members were given the details of textile processing industries (dyeing and bleaching units) located in and around Salem City Corporation. The details of textile processing industries and their final mode of disposal of trade effluent are tabulated below (separate sheets)

The committee members randomly selected the six units for inspection namely, (i) M/s. Sri Rajaganapathy Dyeing, (ii) M/s. S.S. Dyers, (iii) M/s. Sastha Dyeing, (iv) M/s. Sri Ram Dyeing, (v) M/s. Tara Dyers and (vi) M/s. Navamani Dyeing Factory out of which three units were under operation and other three units were not in operation. Following are the observations made during inspection

##### i. M/s. Sri Rajaganapathy Dyeing

The unit of M/s. Sri Rajaganapathy Dyeing located at S.F.No.178-2, Salem Town, Salem taluk, Salem District. The unit has valid consent to operate up to 31.03.2025 for the following activities

- to manufacture Dyed Cotton Yarn/ Fibre - 9.45 T/M
- to generate 0.5 KLD of sewage
- to generate Trade Effluent I (RO permeate, Nano Filtration brine solution & MEE Condensate) of 25.39 KLD to be recycled into process & Trade Effluent II (MEE Concentrate) of 0.17 KLD for disposing into Agitated thin film dryer.
- Discharge of Emissions from the Boiler -1 T with stack height of 9 m and DG set-82.5 KVA with stack height of 3 m.

During inspection of joint committee, the unit was under operation and carrying out cheese dyeing activity, the trade effluent generated from the process is taken for treatment in the common ZLD system.

#### **ii. M/s. S.S. Dyers**

The unit of M/s. S.S. Dyers is located at S.F.No.Block-51, Ward-W, TSLR No.19/2 Part, (Old SF No. 178/2), Kondalampatti village, Salem south Taluk and Salem District. The unit has valid consent to operate up to 31.03.2025 for the following activities

- to manufacture Dyed Cotton Yarn – 10.41 T/M
- to generate 0.5 KLD of sewage
- to generate Trade Effluent I (RO permeate, Nano Filtration brine solution & MEE Condensate) of 25.39 KLD to be recycled into process & Trade Effluent II (MEE Concentrate) of 0.17 KLD for disposing into Agitated thin film dryer located at M/s. Sri Rajaganapthy Dyeing.
- Discharge of Emissions from the Boiler -1.5 T with stack height of 9 m and DG set-82.5 KVA with stack height of 3 m.

During inspection of joint committee, the unit was not in operation and the unit authority stated that the unit was not in operation due to poor work order.

#### **iii. M/s. Sastha Dyeing**

The unit of M/s. Sastha Dyeing is located at S.F.No.Block-51, Ward-W, TSLR No.19/2 Part, (Old SF No. 178/2), Kondalampatti village, Salem south Taluk and Salem District. The unit has valid consent to operate up to 31.03.2025 for the following activities

- to manufacture Dyed Cotton Yarn/ Fibre - 9.45 T/M
- to generate 0.5 KLD of sewage

- to generate Trade Effluent I (RO permeate, Nano Filtration brine solution & MEE Condensate) of 25.39 KLD to be recycled into process & Trade Effluent II (MEE Concentrate) of 0.17 KLD for disposing into Agitated thin film dryer located at M/s. Sri Rajaganapthy Dyeing.
- Discharge of Emissions from the Boiler -1 T with stack height of 9 m and DG set-82.5 KVA with stack height of 3 m.

During inspection of joint committee, the unit was under operation and carrying out manual dyeing activity, the trade effluent generated from the process is taken for treatment in the common ZLD system.

**iv. M/s. Sri Ram Dyeing**

The unit of M/s. Sri Ram Dyeing is located at S.F.No.Block-51, Ward-W, TSLR No.19/2 Part, (Old SF No. 178/2) , Kondalampatti village, Salem south Taluk and Salem District. The unit has valid consent to operate up to 31.03.2025 for the following activities

- to manufacture Dyed Cotton Yarn/ Fibre - 9.45 T/M
- to generate 0.5 KLD of sewage
- to generate Trade Effluent I (RO permeate, Nano Filtration brine solution & MEE Condensate) of 25.39 KLD to be recycled into process & Trade Effluent II (MEE Concentrate) of 0.17 KLD for disposing into Agitated thin film dryer located at M/s. Sri Rajaganapthy Dyeing.
- Discharge of Emissions from the Boiler -1 T with stack height of 9 m and DG set-82.5 KVA with stack height of 3 m.

During inspection of joint committee, the unit was not in operation and there were no machineries in the premises. The unit authority stated that they have dismantled the machineries due to financial constraints and has not proposed to do any dyeing activity.

**Details of Common ZLD for the above four units**

The unit of M/s. Sri Rajaganapathy Dyeing has provided combined ZLD system for four units namely M/s. Sri Rajaganapathy Dyeing, M/s. S.S.Dyers, M/s. Sri Ram Dyers and M/s. Sastha Dyers located nearby

Sl. No	Members units	Effluent generation quantity in KLD
1	M/s. Sri Rajaganapathy Dyeing	25.56

2	M/s. S.S.Dyers	25.56
3	M/s. Sri Ram Dyers	25.56
4	M/s. Sastha Dyers	25.56

During inspection, the trade effluent generated from M/s. Sri Rajaganapathy Dyeing and M/s. Sastha Dyers were collected in a common collection tank through effluent conveyance system and is treated through ETP consisting of bar screen, collection tank, chemical dosing tank, flocculation tank, primary settling tank, diffused aeration tank, secondary settling tank, lime settling tank, soda ash settling tank, treated sump, sludge drying beds, pressure sand filter, activated carbon filter, Reverse Osmosis – 3 stage system, Nano Filtration, Multi Effect Evaporator & Agitated Thin Film Dryer system.

The samples of raw trade effluent from common collection tank; ground water from the unit and its adjacent premises were collected during inspection and sent for analysis.

The Report of analysis of the raw trade effluent sample is as follows.

Sl. No.	Parameters & unit	Result
01.	pH at 25°C & number	8.98
02.	Total Suspended Solids at 103°C – at 105°C & mg/l	28
03.	Total Dissolved Solids at 180°C & mg/l	6388
04.	COD & mg/l	720

The Report of analysis of the ground water samples collected within the unit & adjacent premises is as follows.

Sl. No	Parameters (unit)	Result		Drinking Water Standards (IS 10500:2012)	
		Within the unit	Adjacent premises	Acceptable Limit	Permissible limit in the absence of Alternate Source
1	Turbidity (NTU)	0.18	0.12	1	5

2	pH at 25°C (Number)	7.51	7.63	6.5 – 8.5	No Relaxation
3	Total Dissolved Solids at 180°C (mg/l)	<u>1240</u>	<u>1388</u>	<u>500</u>	<u>2000</u>
4	Total Hardness as CaCO <sub>3</sub> (mg/l)	<u>370</u>	<u>380</u>	<u>200</u>	<u>600</u>
5	Chloride as Cl (mg/l)	<u>300</u>	<u>350</u>	<u>250</u>	<u>1000</u>
6	Sulphates as SO <sub>4</sub> (mg/l)	66	64	200	400
7	Phenolic Compounds (mg/l)	BDL	BDL	0.001	0.002
8	Nitrate Nitrogen as NO <sub>3</sub> (mg/l)	0.065	0.065	45	No Relaxation
9	Magnesium as Mg (mg/l)	<u>54</u>	<u>56</u>	<u>30</u>	<u>100</u>
10	Fluoride as F (mg/l)	0.167	0.578	1.0	1.5
11	Ammonia as NH <sub>3</sub> - N (mg/l)	<u>0.56</u>	<u>0.56</u>	<u>0.5</u>	<u>No Relaxation</u>
12	Calcium as Ca (mg/l)	60	60	75	200
13	Iron Total as Fe (mg/l)	<0.2	<0.2	0.3	No Relaxation
14	Alkalinity as CaCO <sub>3</sub> (mg/l)	<u>432</u>	<u>672</u>	<u>200</u>	<u>600</u>
15	Manganese (mg/l)	<0.1	<0.1	0.1	0.3
16	Copper (mg/l)	BDL	BDL	0.05	1.5
17	Zinc (mg/l)	<0.03	<0.03	5	15
18	Total Residual Chlorine (mg/l)	BDL	BDL	0.2	1
19	Boron (mg/l)	<0.002	<0.002	0.5	1.0
20	Sulphide (mg/l)	BDL	BDL	0.05	No Relaxation

From the above table, except Total Dissolved Solids, Total Hardness, Chloride, Magnesium, Ammonia as NH<sub>3</sub>N and Alkalinity, all other analyzed parameters are within the acceptable limit of drinking water standards (IS 10500:2012). **The above said parameters are found exceeding the acceptable limit, but within the permissible limits of drinking water standards.** The Parameter, Ammonia as NH<sub>3</sub> N is found slightly exceeding Acceptable limit.

**v. M/s. Tara Dyeing**

The unit of M/s. Tara dyers located at S.F.No. 8/1C8-1/C10, 8/1C13-1C16, Amani Kondalampatti village, Salem south taluk, Salem District. The unit has valid consent to operate up to 31.03.2024 for the following activities

- to manufacture Dyed Cotton Yarn - 52 T/M
- to generate 1.2 KLD of sewage
- to generate Trade Effluent I (RO permeate, Nano Filtration brine solution) of 146.625 KLD to be recycled into process, Trade Effluent II (MEE Condensate) of 2.3625 KLD to be recycled into process & Trade Effluent III (MEE Concentrate) of 1.01251 KLD for disposing into Agitated thin film dryer.
- Discharge of Emissions from the Boiler -2.5 T with stack height of 21 m and DG sets-125 KVA & 180 KVA with stack height of 3 m each.

During inspection of joint committee, the unit was under operation and carrying out cheese dyeing activity, the trade effluent generated from the process is taken for treatment in the ZLD system consisting of collection tank, chemical dosing tank, primary settling tank, aeration tank, secondary settling tank, tertiary settling tanks, treated sump, sludge drying beds, pressure sand filter, activated carbon filter, filter press, Reverse Osmosis – 3 stage system, Nano Filtration, Multi Effect Evaporator & Agitated Thin Film Dryer system.

The samples of raw trade effluent from collection tank; ground water from the unit were collected during inspection and sent for analysis.

The Report of analysis of the raw trade effluent sample is as follows.

Sl. No.	Parameters & unit	Result
01.	pH at 25°C & number	6.23
02.	Total Suspended Solids at 103°C – at 105°C & mg/l	64
03.	Total Dissolved Solids at 180°C & mg/l	11192
04.	COD & mg/l	960

The Report of analysis of the ground water sample collected within the unit is as follows.

Sl. No	Parameters & unit	Result	Drinking Water Standards (IS 10500:2012)	
			Acceptable Limit	Permissible limit in the absence of Alternate Source
1	Turbidity (NTU)	0.19	1	5
2	pH at 25°C (Number)	7.57	6.5 – 8.5	No Relaxation
3	Total Dissolved Solids at 180°C (mg/l)	<b><u>1472</u></b>	<b><u>500</u></b>	<b><u>2000</u></b>
4	Total Hardness as CaCO <sub>3</sub> (mg/l)	<b><u>400</u></b>	<b><u>200</u></b>	<b><u>600</u></b>
5	Chloride as Cl (mg/l)	<b><u>410</u></b>	<b><u>250</u></b>	<b><u>1000</u></b>
6	Sulphates as SO <sub>4</sub> (mg/l)	78	200	400
7	Phenolic Compounds (mg/l)	BDL	0.001	0.002
8	Nitrate Nitrogen as NO <sub>3</sub> (mg/l)	0.065	45	No Relaxation
9	Magnesium as Mg (mg/l)	<b><u>71</u></b>	<b><u>30</u></b>	<b><u>100</u></b>
10	Fluoride as F (mg/l)	0.228	1.0	1.5
11	Ammonia as NH <sub>3</sub> - N (mg/l)	<b><u>0.56</u></b>	<b><u>0.5</u></b>	<b><u>No Relaxation</u></b>
12	Calcium as Ca (mg/l)	44	75	200
13	Iron Total as Fe (mg/l)	<0.2	0.3	No Relaxation
14	Alkalinity as CaCO <sub>3</sub> (mg/l)	<b><u>524</u></b>	<b><u>200</u></b>	<b><u>600</u></b>
15	Manganese (mg/l)	<0.1	0.1	0.3
16	Copper (mg/l)	BDL	0.05	1.5
17	Zinc (mg/l)	0.0342	5	15
18	Total Residual Chlorine (mg/l)	<1	0.2	1
19	Boron (mg/l)	<0.002	0.5	1.0

20	Sulphide (mg/l)	BDL	0.05	No Relaxation
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From the above table, except Total Dissolved Solids, Total Hardness, Chloride, Magnesium, Ammonia as  $\text{NH}_3\text{N}$  and Alkalinity, all other analyzed parameters are within the acceptable limit of drinking water standards (IS 10500:2012). The above said parameters are found exceeding the acceptable limit, but within the permissible limits of drinking water standards. The Parameter, Ammonia as  $\text{NH}_3\text{N}$  is found slightly exceeding Acceptable limit.

**vi. M/s. Navamani Dyeing Factory**

The unit of M/s. Navamani Dyeing Factory is located at S.F.No. 23/36A1, Seelanaickenpatti village, Salem south Taluk and Salem District. The unit has valid consent to operate up to 31.03.2028 for the following activities

- to manufacture Dyed Cotton Yarn – 617.5 Kg/Day
- to generate 1.0 KLD of sewage
- to generate Trade Effluent I (RO permeate, Nano Filtration brine solution & MEE Condensate) of 49.96 KLD to be recycled into process & Trade Effluent II (MEE Concentrate) of 0.04 KLD for disposing into Solar Evaporation Pan.
- Discharge of Emissions from the Boiler -1.5 T with stack height of 27 m and DG set-150 KVA with stack height of 6 m.

During inspection of joint committee, the unit was not in operation and no authorized person was available in the unit's premises.

**5. Status of river action plan prepared for Thirumanimutharu which is one of the polluted river stretch in Tamilnadu falling under Priority-1.**

The River Thirumanimutharu originates from Manjavadi in Shevaroy Mountain and flows through the Salem and Namakkal Districts. It arises in the Yercaud hills. In Salem District, the River flows over a stretch of approximately 55 KM from Manjavadi in Shevaroy Mountain and flows upto Papparapatti. From Papparapatti, it enters into the Namakkal District and confluences with River Cauvery at NanjaiEdayar. In Namakkal District, the River Thirumanimutharu enters at Mamundi Village, Rasipuram Taluk and ends at Koodudurai Village, Mohanur Taluk. The total length of River Thirumanimutharu is about 62 KM in Namakkal District. River Thirumanimutharu flows through Acchankuttapati,

Kuppanur, Pallipatti, Vallaiyakaranur, Salem Town, Veerapandi, Attayampatti, Papparapatti of Salem and Namakkal Districts.

From the olden literatures, it is ascertained that the River Thirumanimutharu not only served as source of drinking water but also had a lot of cultural and religious significance. It was reported to be considered as a holy river and people took holy bath during auspicious occasions as well as performed last rituals.

The Major sources of water pollution along the River stretch can be mainly attributed due to discharge of municipal sewage, Industrial effluent and dumping of municipal solid waste in to the River.

The Hon'ble NGT, Southern Zone in its order dated 06.07.2022 in the case no. OA 51/2015(SZ) has directed the following

**“Accordingly, we direct the Chief Secretary, Tamil Nadu to forthwith constitute a monitoring committee comprising of four Additional Chief Secretaries of concerned Departments - Environment, Municipal Administration, Irrigation/Water Resource and Finance. The Additional Chief Secretary, Environment will be the Coordinator. The Committee may hold its first meeting within two weeks to take stock of the situation and prepare an updated action plan with time-bound targets. Progress on such targets must be reviewed atleast once in a month. The Committee may associate Chairman of the State PCB and District Magistrate, Salem and any other experts/individual/organization. The minutes of the meeting may be placed on the website of the Environment Department. The Chief Secretary may interact with the Committee atleast once in three months. Constitution of Committee is required for coordinated action. The Committee may consider core steps required to restore the water quality of the river so as to protect the environment and public health. Though all earlier laid down timelines by the Tribunal are over, the Committee must conclude execution of action plans within one year. Till household connections to STPs are secured, drains be intercepted and diverted to STPs. Treated sewage and recovered water by way of RO/Nano filtration be supplied to the industries, coordinating with the concerned associations, if necessary. Having regard to the priority of the issue, the allocation of necessary funds may be given priority. Funds available with the State PCB for restoration of environment may also be utilized, to the extent found viable. The Committee may also ensure that all concerned**

industries in the catchment area of the River in question adopt Zero Liquid Discharge (ZLD) and are compliant with the norms. The Committee may also ensure remedial action by the State PCB in exercise of statutory powers under the Water (Prevention and Control of Pollution) Act, 1974 against the erring industries/individuals/local bodies. Needless to say, the action taken has to be compliant with any subsisting interim orders of any competent court/authority. If any grievance survives, it will be open to the aggrieved party to take remedy afresh as per law.”

As per the orders of the Hon'ble NGT (SZ), Southern Zone, the Government of Tamil Nadu has constituted a committee vide G.O. (D) No. 170, ECC & F(EC-1) Dept., Government of Tamil Nadu dated 26.07.2022 with the following members to review the progress of the action plans to rejuvenate the Thirumanimutharu river within a time period of one year.

- a) Additional Chief Secretary to Government, ECC&F Department- Co-coordinator.
- b) Additional Chief Secretary to Government, MAWS Department- Member
- c) Additional Chief Secretary to Government, Water Resource Department- Member
- d) Additional Chief Secretary to Government, Finance Department- Member

In view of complying with the orders of the NGT (SZ), a meeting was conducted on 10.08.2022 chaired by the Additional Chief Secretary to Government, ECC&F Department, Government of Tamil Nadu to discuss the updated action plans with time bound targets for abatement of pollution of the river Thirumanimutharu.

Based on the minutes of the above meeting, a District level Sub-committee was constituted by the Chairperson, TNPC Board to prepare an updated river action plans with the following members.

- a. The District Collector, Salem- Chairman
- b. The Commissioner, Corporation, Salem- Member
- c. The Joint Chief Environmental Engineer (Monitoring), TNPCB Salem- Member

- d. The District Environmental Engineer, TNPCB Salem- Member and Convener
- e. The Assistant Director(Labs), AEL, TNPCB, Salem- Member
- f. The Tahsildar, Salem- Member
- g. The Assistant Director, Panchayats (village Panchayats & Town Panchayats), Salem District- Member
- h. The Block Development Officer, Panchayat Unions Salem- Member
- i. The Executive Engineer, Water Resource Dept, (PWD), Salem- Member
- j. The Executive Engineer, TWAD Board Salem- Member

Further Sub-committee meetings were held under the chairmanship of the District Collector, Salem with the committee members on 26.10.2022 and 30.11.2022 to discuss about the orders of the Hon'ble NGT and to prepare an updated action plan for rejuvenation of River Thirumanimutharu. As per the minutes of meeting of the District level sub-committee, the updated action plan is prepared and submitted to the Board.

The Sub-Committee in its latest meeting held on 03.01.2024 has reviewed the present status of the updated Action Plan and is tabulated below.

Sl.No	Action Plan	Present status
<b><i>Measures to be implemented by Salem Municipal Corporation, Local Bodies and Revenue Department.</i></b>		
1.	The Salem City Municipal Corporation shall operate and maintain the existing three STPs efficiently and continuously so that the treated sewage shall satisfy the standards prescribed by the MoEF & CC notification dated 13.10.2017 at all times before disposal in to River Thirumanimutharu either directly or indirectly.	Out of 4 STP's, 3 STP's are functioning and the 4th STP at Vandipettai, Trail run is inprogress.  Out of total capacity of 98 MLD at present 49 MLD of Sewage collected are treated and the treated effluent is disposed in to River Thirumanimuthaaru
2.	The Salem Municipal Corporation shall commission	Trail run has commenced and at present 2 MLD of Sewage is treated

	the fourth STP completed at Vandipettai (44MLD capacity) within three months.	daily. Consent to operate has been applied and the same is under process.
3.	The Salem Municipal Corporation shall complete all the house hold connections, manholes and sewerage lines in respect of four STPs within 6 months as reported.	Interconnection works between the old scheme and new scheme are in progress and in the completed areas now UGSS, HSC are effected, out of 151771 so far 4857 No's of connections are effected and the process is on.  The Salem Corporation has given the status of the HSCs and has not given any fixed timeline or action plan for the completion of all the house hold connections, manholes and sewerage lines in respect of four STPs
4.	The Salem Municipal Corporation shall prepare and submit Detailed Project Report for providing underground sewerage systems (UGSS) network and treatment systems for the areas left over in Phase I and II.	The Honourable Chief Minister of Tamil Nadu made an announcement on implementation of UGSS to uncovered areas at a project cost of Rs.548.00 Cr. The Tender works are under process.
5.	The Salem Municipal Corporation shall explore the possibilities of diverting the sewage arising from the uncovered area flowing into the river by providing collection sump and transporting facilities such as tankers and treat the sewage in the existing functioning STPs.	The Salem City Municipal Corporation has informed that it has taken up interception and diversion facilities to stop direct flow of sewage into the river in the following locations and 5 places have been completed.  Periyakinaru street, T.V.K Main road, Pachapatty, Anaimedu, Pachanthangi Eri, Near Jayarani

6.	The Salem Municipal Corporation shall explore the possibility of diverting sewage arising from phase II area to the STPs located in Phase I area.	School, Ganapathy nagar, Agaram Colony, Kondalampattyputhu Itteri Road Railway Bridge, Nattamangalam branch road service road, Ammal Eri Road.  As discussed in the section 6.1 of the Updated Action Plan, the ROA of the samples taken in the river at different locations during January 2023, when compared with the ROA of the samples taken at the same location during 2018-2019, reveals that the parameters such as BOD and Faecal coliform are in the improving trend.
7.	The Other Local Bodies(Town Panchayats and Village Panchayats) situated on the banks of River Thirumanimutharu in Salem & Namakkal Districts shall take immediate steps to provide low cost treatment system and to take necessary action to stop the disposal of municipal sewage flowing in to the River Thirumanimutharu.	It is submitted that necessary action will be taken to ensure that other Local Bodies of Salem District (Town Panchayats and Village Panchayats) situated on the banks of River Thirumanimutharu takes necessary action for providing low cost treatment system and stops the disposal of municipal sewage flowing in to the River Thirumanimutharu.
8.	The Salem Municipal Corporation shall stop the disposal of municipal solid wastes along the river stretch in seven locations as stated in paragraph 3.3 and the same shall be either processed at the site or removed to other	The Salem City Municipal Corporation has informed that it has taken up steps to fence the bund of River Thirumanimuthaaru taken up under Salem Smart City Limited (Thirumanimutharu River front Development)

	processing site to avoid pollution in River Thirumanimutharu.	
9.	The Local Bodies such as Salem Municipal Corporation, Attayampatti Town Panchayat, Village Panchayats in Salem Panchayat Union and other local bodies in Namakkal Districts should take necessary action to dispose the Municipal Solid waste as per the Solid Waste Management Rules'2016. These local bodies shall commence the bio mining activity for the legacy wastes if any dumped along the stretch of River Thirumanimutharu.	The Salem city Municipal Corporation has informed that 550 MT of Solid wastes are handled daily and 28 No's of MCC has been established.  All the local bodies in Salem District were given a workshop on 26.06.2023 to promote skills and provide guidance for implementing the Solid Waste Management Rules, 2016.
10.	The Salem Municipal Corporation and Water Resources Department shall carryout periodic cleaning and preventive checks in the River Thirumanimutharu to stop the process of indiscriminate dumping of solid waste, growth of vegetation, excessive sludge from wastewater discharges and possible encroachment of river bed for ensuring regular sustainable flow in the river.	The Salem city Municipal Corporation has informed that Regular Cleaning, Scrub removed, desilting activities are taken up in random. Mass cleaning activities are carried out periodically
11.	The revenue officials such as VAO & RI can identify illegal textile processing units and to inform the same to the District	Illegal textile units are closely monitored by this office and the Flying Squad, TNPCB, Salem along with coordination with District

	Administration and TNPCB for taking necessary action.	Administration and TNPCB for taking necessary action.
12.	Salem Municipal Corporation shall direct the sanitary workers to intimate about the illegal discharge of industrial effluent flowing in to the river to their in-charges and subsequently, the information may be provided to TNPCB by the Corporation officials to take action against such units.	It is submitted that the Salem Corporation has assured to coordinate with this office as well as the O/o. Flying Squad, TNPCB, Salem for identifying and intimating about any illegal discharge by industries in to the River. So far, power supply of 114 nos. of unauthorised dyeing/bleaching units have been disconnected through District Co-ordination Committee (DCC) in Salem town area and 40 nos. of unauthorised dyeing/bleaching units have been recommended for demolishing/sealing by DCC, during the year 2022-2023.
<b><i>Measures to be implemented by TNPCB</i></b>		
13.	The TNPCB shall explore the possibility of promoting a common Textile processing complex or a textile park and direct all the Textile processing units to shift to that area.	M/s. Salem yarn Coloring Park (P) Ltd is in the process of establishing an Integrated textile park at Salem and the land alienation is under process in the Revenue Department.
14.	The TNPCB shall engage a Consulting Agency to study and survey the locations of existing bleaching and dyeing industries, geo tag and to map digital data and the requirement of CETPs. The study report shall include alternate solution and also public opinion/consent about	The work is in the preliminary stage and under process.

	the same.	
15.	A committee consisting of TNPCB engineers may be formed to carry out Zero Liquid Discharge System (ZLD) audit in the existing units within 3 months to ascertain the efficiency of the ZLD system provided by the textile processing units.	A Task force has been formed vide Board's Procs. No. TNPCB/DD(L)/F.5149/2022 dt: 03.11.2023, to check the ZLDS of Bleaching and Dyeing units and to check the adequacy of the ETPs of Sago units located in the catchment area of the Thirumanimutharu River in the existing units and to ascertain the efficiency of the ZLD system and the process is to be completed by 31.01.2023
16.	The Effluent Treatment Plants of all the sago units in the river banks may be checked for adequacy by the above said committee within 3 months	
17.	Further, Environmental Compensation may be levied if violations are found by the above said committee.	Based on the observations of the Task Force Committee, Environmental Compensation will be levied if violations are found.
<b><i>Measures to be implemented by TANGEDCO:</i></b>		
18.	TANGEDCO shall not provide the power supply to the textile processing units without producing the Consent to Operate (CTO) of the TNPCB.	The TANGEDCO was requested not to provide the power supply to the textile processing units without producing the Consent to Operate (CTO) of the TNPCB.
19.	TANGEDCO officials shall inform to TNPCB while they found if any Textile processing units functioning in residences.	The TANGEDCO was requested to inform to TNPCB while they found if any Textile processing units functioning in residences.

## 6. Summary and Conclusions:

Based on the inquiry and Inspection of the industries, the following details are submitted.

- a) In the inquiry conducted by the JCEE (M), TNPCB, Salem on 29.03.2023, the alleged Petitioner had appeared before the JCEE(M), TNPCB, Salem and given a written declaration stating that he had not given any such complaints. Further, in the inquiry conducted by the Joint Committee, the alleged petitioner reiterated that he has not given any complaint to any offices, and he was not aware of any of the industries/individuals mentioned in the complaint. Hence, **it is ascertained the complaint petition is pseudonymous in nature and genuineness of its origin is not verified.**
- b) However, the three industries mentioned in the complaint were inspected by the Committee and following were observed.
- i) M/s. Allwin's Process: No Machinery were noticed and learnt that the unit has vacated the premises two years ago.
  - ii) M/s. Bhuvana Dyers: The unit was not under operation since the power supply of the unit was disconnected on 06.07.2023 by the TANGEDCO due to expiry of the Suspension of Directions for Closure and Disconnection of Power Supply issued by the TNPCB.
  - iii) M/s. Allwin Process (formerly M/s. Raj Dyeing): Though, the unit has obtained Revocation of closure direction and Restoration of power supply on compliance of the directions of TNPCB vide Board's Procs. dated 20.12.2022, the unit has not resumed its operation due to poor work order the operation of the unit was closed since then.

**Hence, the complaints mentioned in the Petition about these industries are not factual.**

- c) Further, the Committee members have randomly inspected six additional units out of which three units were under operation and other three units were not in operation.
- d) These units have provided Zero Liquid Discharge system for the treatment of trade effluent generated from its activities and no discharge of untreated / treated effluent either inside/outside the unit's premises was noticed during inspection.
- e) The Reports of Ground water samples collected reveal that except Total Dissolved Solids, Total Hardness, Chloride, Magnesium, Ammonia as

NH<sub>3</sub>N and Alkalinity, all other analyzed parameters are within the acceptable limit of drinking water standards (IS 10500:2012). The above said parameters are found exceeding the acceptable limit, but within the permissible limits of drinking water standards. The Parameter, Ammonia as NH<sub>3</sub> N is found slightly exceeding Acceptable limit

- f) In addition, it was found that the TNPCB has issued Directions for Closure and Disconnection of Power Supply to 48 Nos of consented Textile processing units for non-compliance of conditions during the period 2017 – 2023 apart from 639 Nos of unauthorized textile processing units were closed through the TNPCB / District Coordination Committee during the period 2017 – 2033.
- g) TNPCB has levied Environmental Compensation of Rs. 4,70,36,500/- to the erring textile processing units, out of which Rs. 1,46,39,000/- has been collected as Environmental Compensation from the erring industries.
- h) Further, to comply with the Updated Action Plan for the abatement of Pollution of River Thirumanimutharu, a Task force has been formed vide Board's Procs. No. TNPCB/DD(L)/F.5149/2022 dt: 03.11.2023, to check the Zero Liquid Discharge Systems of Bleaching and Dyeing units and to ascertain the efficiency of the ZLD system

**In view of the above, it is concluded that the the complaint petition is pseudonymous in nature and not factual.**

#### **7. Recommendations :**

Under the above circumstances, the following recommendations were submitted by the Committee.

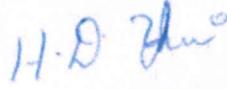
- a) As per the updated Action Plan on abatement of Thirumanimutharu River Pollution, the major factor contributing the Pollution of River Thirumanimutharu is domestic sewage generated by the Salem Corporation. At present, the Salem city Municipal corporation has provided four Sewage Treatment Plants of total treatment capacity 98 MLD with treatment gap of 48 MLD. The State Level Monitoring Committee and District Level Sub-Committee constituted in compliance of the orders passed by Hon'ble National Green Tribunal (SZ), dated

06.07.2022 in O.A. No. 51/2015 shall periodically review and ensure the compliance of Updated Action Plan by the Salem city Municipal corporation.

- b) TNPCB shall continue to inspect the Zero Liquid Discharge Systems of Bleaching and Dyeing units located along the stretch of River Thirumanimutharu and shall continue to take necessary action against the erring units including the imposition of Environmental Compensation and also shall comply with the Updated Action Plan on abatement of Thirumanimutharu River Pollution.
- c) The Real Time Monitoring system shall be installed for continuous monitoring of River Thirumanimutharu water quality.



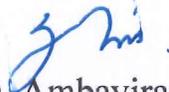
Dr. E. Arockia Lenin,  
Scientist 'D',  
MoEF & CC, Regional Office,  
Chennai.



Mrs. H.D. Varalaxmi,  
Scientist 'E',  
Regional Director, CPCB,  
Chennai.



Er. K. Senthil Vinayagam,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Salem.



Mr. D. Ambayiranathan,  
Revenue Divisional Officer,  
Salem Revenue Division.  
Salem.  
(Nominated by District  
Collector, Salem)

**Annexure – Details of Dyeing units**

S. No.	Name and Address of the Industry	Consented Production Capacity	Treatment System	Mode of Disposal
1.	Lakshmi Dyeings (Manual Dyeing) 1 & 1B, South Bund Street, Panchanthatangi Aeri, Karungalpatty, Salem Dt-636006	Dyed Yarn - 8.75 T/M	ETP RO-I, RO-II, RO-III, RO-IV, SEP	Trade Effluent-I 24.736 Recycling to process Trade Effluent-II 0.764 Solar Evaporation Pans
2.	Shri Murugan Export Old T.S.No.4, 12/4,1, New T.S.No.114, Kalarampatti Main Road, Erumapalayam Post, Salem- 636015.	Dyed Cotton Yarn - 45 T/M	ETP RO-I, RO-II, RO-III&IV, Nano, SEP	Trade Effluent - 1 92.862 Recycling to process Trade Effluent - 2 2.138 Solar Evaporation Pans
3.	R Arthanari Chettiyar (Dyeing) 6/1,6/5,7/1A,8/4A,3/1A, Jai Nagar, Erumapalayam, Salem Taluk, Salem District - 636015.	Bleaching And Dyeing Of Cotton Yarn-97.5 T/Month Bleaching And Dyeing Of Cotton Fibre-16 T/Month Bleaching And Dyeing Of Cotton Fabric-8.6 T/Month	ETP RO, NF, MEE, ATFD	Trade Effluent I 357.84 Recycling to process Trade Effluent II 2.16 ATFD
4.	Sree Mookambikai Dyers 185/2, Koyya Thoppu, Krishnapudur, Ammamet, Salem-636003.	Dyed Cotton Yarn 25 T/Month	ETP RO-I, RO-II, RO-III, Nano, MEE, SEP	Trade Effluent 1 79.91 Recycling to process Trade Effluent 2 1.09 Solar Evaporation Pans

5.	Ganesha Dyeing, Ts.No.69, Ward-Aa, Block-68, Ramakrishna Road, Line Medu, Gugai, Salem 636006.	Dyed Synthetic Yarn 6.5 T/Month	ETP RO-I, RO-II, RO-III, Nano, MEE, SEP	Trade Effluent 1 10.26 Recycling to process Trade Effluent 2 0.24 Solar Evaporation Pans
6.	Indira Dyeing New Ts.No.43, Ward-Z, Block-31, Sidhuranga Colony Ii Cross, Kalarampatti Main Road, Street No.4, Salem, 636006.	Dyed Cotton Yarn- 7.5 T/Month	ETP RO-I, RO-II, RO-III, Nano, SEP	Trade Effluent 1 24.437 Recycling to process Trade Effluent 2 0.563 Solar Evaporation Pans
7.	Dhanalakshmi Fabrics Ts No. 62/3B, 3C, 3D, 3E, 62/3A5Part, 67/1 Part, 67/2 Part,67/ 3A, Kannagi Street, Annadanapatti, Salem-636002.	Dyed Cotton Yarn- 104 T/M	ETP RO-I, RO-II, RO-III, Nano, MEE, ATFD	Trade Effluent-1 299.33 Recycling to process Trade Effluent-2 0.67 Solar Evaporation Pans
8.	Sri Ragavendra Tex S.F.No. 8/1C, 372/1, Nethaji Street , Kalarampatty , Erumapalayam Post, Salem-636015.	Dyed Polyester Yarn-19.6 T/M	ETP RO-I, RO-II, RO-III & IV, MEE, SEP	Trade Effluent -I 29.322 Recycling to process Trade Effluent -II 0.672 Solar Evaporation Pans
9.	Senthil Dyeing Ward-I, Block-11, Ts.No.29, Panchanhangi Eari North Street, Gugai, Salem-636006.	Dyed Cotton Yarn- 3.175 T/Month	ETP RO-I, RO-II, RO-III, Nano, SEP	Trade Effluent 1 6.79 Recycling to process Trade Effluent 2 0.21 Solar Evaporation Pans

10.	Sri Balaji Dyeing Works New Ts.No.80, Ward-Z, Block-35, Nethaji Street, Kalarampatti, Salem- 636015.	Dyed Cotton Fiber- 16.125 T/Month	ETP RO-I, RO-II, RO-III, Nano, MEE, SEP	Trade Effluent 1 39.64 Recycling to process Trade Effluent 2 0.36 Solar Evaporation Pans
11.	Guru Ragavendara Textiles S.F.No.11/12 A & B, Thathagapatti Village, Salem South Taluk, Salem District-636010	Dyed Cotton Yarn- 64.35 T/M	ETP RO-I, RO-II, RO-III, Nano, MEE, ATFD	Trade Effluent - I 198.65 Recycling to process Trade Effluent - II 1.35 Agitated Thin Film Dryer
12.	Lakshmi Dyeings, Sf.No. 95/5F, 5J, Dadagapatty Village, Salem South Taluk, Salem - 636006.	Dyed Cotton Yarn - 7.8 T/M	ETP RO-I, RO-II, RO-III, Nano, MEE, SEP	Trade Effluent - I 25.11 Recycling to process Trade Effluent - II 0.24 SEP
13.	Kala Dyeing Factory T.S.No.2, Ward-I, Block-10, Thathagapatti Village, Salem South Taluk, Salem District-636006.	Dyed Polyester Yarn-3.71 Tons/Month	ETP RO-I, RO-II, RO-III, Nano, MEE, SEP	Trade Effluent-I 13.91 Recycling to process Trade Effluent -II 0.09 Solar Evaporation Pans
14.	Venkatesa Dyers S.F.No. 4/5B, Thirugnanamkadu, Thathagapatti, Salem-636006.	Dyed Cotton Yarn- 5.625 T/Month	ETP RO-I, RO-II, RO-III, Nano,	Trade Effluent 1 24.775 Recycling to process Trade Effluent 2 0.225 Solar Evaporation Pans

			SEP	
15.	Sri Gowrisankar Dyers T.S. No 139, 167, Karungalpatti Itteri Road, Thirugnanam Nagar, Salem Taluk, Salem-636006	Dyed Cotton Yarn- 5.21 T/M	ETP RO-I, RO-II, RO-III, Nano, SEP	Trade Effluent - I 12.121 Recycling to process Trade Effluent - II 0.279 Solar Evaporation Pans
16.	P.A.Kuppusamy Muthaliar & Co S.F.No.244/3, Attayampatti Village, Salem Taluk, Salem Dt-637501.	Dyed Cotton Yarn- 2.20 T/M	ETP RO-I, RO-II, RO-III, SEP	Trade effluent 5.0 Reused in the process Except Reject Stream to SEP for Disposal
17.	Navamani Dyeing Factory S.F.No. 23/36A1, Ramaiyan Nagar, Seelanaickenpatti, Salem-636010	Dyed Cotton Yarn- 617.5 Kg/Day	ETP RO-I, RO-II, RO-III, Nano, MEE,	Trade Effluent 1 49.96 Recycling to process Trade Effluent 2 0.04 Solar Evaporation Pans
18.	Salem Dyeing Centre Ts.No.33, Annandanapatti Village, Salem South Taluk, Salem District- 636006	Dyed Cotton Yarn- 15.375 T/Month	ETP RO-I, RO-II, RO-III, Nano, MEE,	Trade Effluent-I 49.85 Recycling to process Trade Effluent II 0.35 Solar Evaporation Pans

19.	Dhandapani Spinning Mills Limited Sf.No. 23/36A1, Ramaiyan Nagar, Seelanaickenpatti, Salem-636010.	Dyed Cotton Yarn- 1.2 T/Day	ETP RO-I, RO-II, RO-III, Nano, MEE,	Trade Effluent I 99.7 Recycling to process Trade Effluent II 0.3 Solar Evaporation Pans
20.	Mala Export Fabrics S.F.Nos 119,120 & 124/3, Thathagapatti Village, Salem South Taluk And Salem District-636006.	Dyed Cotton Yarn- 9.16 Tons/Month	ETP RO-I, RO-II, RO-III, Nano, MEE, SEP	Treated Effluent-I 29.59 Recycling to process Treated Effluent-II 0.41 Solar Evaporation Pans
21.	Allwin Process Sf.No.2/2A1B, Erumapalayam Village, Salem Taluk , Salem District-636015	Dyed Cotton Yarn-4 T/Month	ETP RO-I, RO-II, RO-III, Nano, MEE, SEP	Trade Effluent 1 25.05 Recycling to process Trade Effluent 2 0.15 Solar Evaporation Pans
22.	Tara Dyers Sf.No. 8/1C8-1/C10, 8/1C13-1C16, Palkarar Kadu, Amani Kondalampatty, Salem-636010.	Dyed Cotton Yarn- 52.0 T/Month	ETP RO-I, RO-II, RO-III, Nano, MEE, ATFD	Trade Effluent - I 146.625 RO Permeate and Brain (Nacl) Recycling to process Trade Effluent - II 2.3625 Recycling condensate from Evaporator Trade Effluent - III 1.01251 Agitated Thin Film Dryer
23.	Bharathi Dyeing S.F.No. 96/5, Bommanachettykadu, Sanjeevirayanpet, Dadagapatty, Salem-636006.	Dyed Yarn-8.19 T/M	ETP RO-I, RO-II, RO-III, MEE	Trade effluent-1 25.13 Recycling to process Trade effluent-2 0.17 Solar Evaporation Pans

24.	E.V. Dyeing Works, Sf.No.154/1,2,3,4 & 5, Motorkadu, Erumpalayam Post, Salem-636015.	Dyed Polyester Yarn-103.74 Ton/Month Dyed Viscose Filament Yarn-19.5 T/Month Dyed Cotton Hosiery Fabrics-62.4 T/Month	ETP RO-I, RO-II, RO-III, MEE, U.F, ATFD	Trade Effluent - I 428.48 Recycling to Process (RO Permeate and MEE Condensate) Trade Effluent - II 2.52 ATFD
25.	M/s. Arthanari Loom Center Textile Pvt Ltd, 5/127, Erumpalayam Main Road, Erumpalayam Po, Salem- 636 015.	Bleaching and Dyeing of cotton Yarn-22.25Tons /day, Dyeing of Denim Yarn-14Tons /day, Washing of Woven Fabric- 143750mtrs per day, Bleaching and dyeing of Woven Fabric-25000mtrs per day. Effluent Generation : Average TDS:	ETP RO - I, RO - II, RO - III, RO - IV, Nano, MEE, ATFD	ZLD system. Salt recovered : Trade Effluent -I (RO permeate) – 1920 KLD -recycling to process, Trade Effluent -II (Brine Solution) – 92 KLD -recycling to process, Trade Effluent -III (Evaporator Condensate) – 55 KLD -recycling to process, Trade Effluent -IV (Evaporator Concentrate) – 6 KLD - ATFD
26.	Vinayaga Dyeing S.F No. 126/2B,126/2C,126/2D, Kondalampatti Village, Salem south Taluk, Salem District.	Dyed Polyester Yarn – 3.1 Ton/Month	ETP RO - I, RO - II, RO - III, RO - IV, SEP	Trade Effluent I - 9.25KLD - Recycling to process Trade Effluent II - 0.75 KLD - Solar Evaporation Pans

27.	M/s. Shri Krishna Dyeing Works, RS.NO. 14/3C, 3D, 15/2A, 2B, 2C, & 15/3, Seelanaickenpatti Village, Salem South Taluk, Salem District	Dyed Cotton Yarn – 105 T/Month	ETP RO – I, RO – II, RO – III, Nano, MEE, ATFD	Trade Effluent I – 308.6 KLD - Recycling to process Trade Effluent II – 1.4 KLD - Mechanical Evaporator followed by ATFD 100 lit/hr.
28.	Annamalai Saya Salai S.F.No. 4/5,9N/3B, Dadagapatty Village, Salem South Taluk, Salem District.	Dyed Cotton Yarn – 46.875 T/Month		Trade Effluent – I - 149.67 KLD - Recycling to process Trade Effluent – II - 0.33 KLD - Agitated Thin Film Dryer
29.	Poorani Sya Salai S.F.No. 4/5B, Dadagapatty Village, Salem South Taluk, Salem District.	Dyed Cotton Yarn/Fibre – 39 T/Month	<u>Combined ETP</u> ETP RO – I, RO – II, RO – III, Nano, MEE, ATFD	Trade Effluent – I - 124.72 KLD - Recycling to Process from Combined ETP (ANNAMALAI SAYA SALAI) Trade Effluent – II - 0.28 KLD - Agitated Thin Film Dryer to Combined ETP (ANNAMALAI SAYA SALAI)
30.	Nataraja Saya Salai S.F.No. 4/5,9N/3B, Dadagapatty Village, Salem South Taluk, Salem District.	Dyed Yarn – 5 T/Month		Trade Effluent-I        24.94 KLD - Recycling to process  Trade Effluent-II - 0.06 KLD - Solar Evaporation Pans

**BEFORE THE NATIONAL GREEN  
TRIBUNALSOUTHERN ZONE,  
CHENNAI.**

**Original Application No. 96 of 2023**

**P. Palanisamy,  
Salem**

**...Applicant**

**Vs**

**The State of Tamil nadu & others.**

**....Respondents**

**Joint Committee Report on Suo Motu  
Original Application No. 227/2023 (PB)  
renumbered as Original Application No.  
96/2023 (SZ) compliance to the Hon'ble  
NGT (PB) direction dated 25/05/2023**

**Advocate for Respondent: TNPCB  
Thiru.S. Sai Sathya Jith ,  
Advocate, Chennai.**

**Date:10.01.2024.**

**Date of hearing on: 11.01.2024.**